

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

(IB)-448(PB)/2017

**IN THE MATTER OF:**

**Rajendra Kumar Saxena**

.....Petitioner

**v.**

**Earth Gracia Bulcon Private Limited**

.....Respondent

**SECTION : UNDER SECTION 7**

**Order delivered on 15.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**S.K. MOHAPATRA**  
**Hon'ble Member (T)**

**For the Petitioner(s): Mr. Rakesh Kumar Singh and Mr. Dilip Kr. Niranjana,**  
**Advocates**

**For the Respondent(s):**

**ORDER**

Learned counsel for the respondent states that reply shall be filed in the registry today as it could not be signed earlier. However, a copy of the same was furnished to the learned counsel for the petitioner on the last date of hearing i.e. on 23.12.2017.

Rejoinder, if any, be filed within three days with a copy in advance to the other side.

List for further consideration on 23.01.2018.

*Sd-*

**(M.M. KUMAR)**  
**PRESIDENT**

*Sd-*

**(S.K. MOHAPATRA)**  
**(MEMBER TECHNICAL)**

**15.01.2018**  
**Vineet**